

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 656 of 2018**

**IN THE MATTER OF:**

**Kshyama Singh**

**...Appellant**

**Vs.**

**Simran Kaur & Anr.**

**...Respondents**

**Present: For Appellant: - Mr. Rahul Ghosh, C.S.**

**For Respondents:- Mr. Sanyam Goel, PCS for R-2.**

**O R D E R**

**07.01.2019—** It is informed that the Adjudicating Authority (National Company Law Tribunal), Court No. IV, New Delhi has already passed order under Section 12A of the Insolvency and Bankruptcy Code, 2016 on 4<sup>th</sup> December, 2018 and allowed the application to withdraw.

In view of the order passed by the Adjudicating Authority, the appeal has become infructuous and no further order is required to be passed.

The appeal stands disposed of accordingly.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

Ar/g